

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 343 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2021**

Name of the Company: Mohta Electric & Engineering Company
V/s
Kosol Energie Pvt Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Nisarg Sharma appeared for the Operational Creditor.

Learned Counsel Mr. Ruchir Patel appeared for the Corporate Debtor.

He undertakes to file Vakalatnama. It is to be filed within seven days along with Board Resolution. Corporate Debtor to file affidavit in reply within seven days by giving copy to other side and other side may file rejoinder (not more than 5 pages) within seven days thereafter.

Matter stands adjourned to 08.03.2021


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 18th day of January, 2021

sen


**(MADAN B. GOSAVI)
MEMBER (JUDICIAL)**